

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "F" : DELHI  
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER  
AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA.No.3049/Del./2018  
Assessment Year 2015-2016

Smt. Rita Kumari, E-1A, Maharani Bagh, New Delhi – 110 065. PAN AAIPK4790M	vs.	The ACIT, Central Circle-29, New Delhi.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Smt. Sushma Singh, CIT-DR

Date of Hearing :	22.07.2021
Date of Pronouncement :	22.07.2021

**ORDER**

**PER R.K. PANDA, A.M.**

This appeal filed by the Assessee is directed against the Order Dated 08.03.2018 of the Ld. CIT(A)-30, New Delhi, relating to the A.Y. 2015-2016.

2. Learned Counsel for the Assessee filed an application seeking permission of the Bench for withdrawal of the appeal on the ground that assessee has opted for

VIVAD SE VISHWAS SCHEME, 2020 and Form No.3 has been issued by the PCIT and subsequently the assessee has paid the requisite tax of Rs.20,91,937/-. Copy of the same is also filed by the assessee along with the request.

3. In view of the above and in the absence of any objection from the Ld. CIT-D.R, the request of the assessee seeking permission of the Bench to withdraw the appeal is allowed. Accordingly, appeal filed by the assessee is dismissed as withdrawn.

4. In the result, appeal of the Assessee is dismissed as withdrawn.

Order pronounced in the open Court at the time of hearing itself i.e., on 22.07.2021.

Sd/-  
(AMIT SHUKLA)  
JUDICIAL MEMBER

Sd/-  
(R.K. PANDA)  
ACCOUNTANT MEMBER

Delhi, Dated 22<sup>nd</sup> July, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'F' Bench, Delhi
6.	Guard File.

// By Order //

Assistant Registrar : ITAT Delhi Benches :  
Delhi.